

AJAY BHALLA, IAS



गृह सचिव
Home Secretary
भारत सरकार
Government of India
North Block,
New Delhi

D.O. No. 40-3/2020-DM-I(A)

12th April, 2020

Dear *Chief Secretary,*


I am writing in connection with the Hon'ble Supreme Court order dated 31.3.2020 in Writ Petition Nos. 468/2020 and 469/2020 in which the Hon'ble Court inter-alia directed that it be ensured that trained counsellors and/ or community group leaders belonging to all faiths should visit the relief camps/ shelter homes and deal with any consternation that the migrants might be going through. They also observed that the anxiety and fear of the migrants should be understood by the police and other authorities, and that they should deal with the migrants in a humane manner. Further, the State Governments/ UTs should endeavour to engage volunteers along with the police to supervise the welfare activities of the migrants.

2. In this connection, I would like to draw your attention to DO letter no. Z.28015/42/2020-EMR dated 1.4.2020 of Secretary, Department of Health and Family Welfare inter alia emphasizing compliance of the above directions of the Hon'ble Supreme Court.

3. Considering the unprecedented situation the country is facing and the need to implement the lockdown measures effectively, I would like to once again draw your attention to the above issues and request that necessary action in this regard may be taken expeditiously and efficaciously at the ground level.

With regards,

Yours sincerely,


(Ajay Bhalla) 12/04/20

Chief Secretaries of All States
(As per Standard List attached)

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Home Secretary
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Government of India
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D.O. No. 40-3/2020-DM-I(A)

12th April, 2020

Dear *Administrators,*

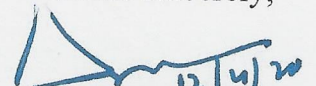
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With regards,

Yours sincerely,


(Ajay Bhalla)

Administrators of All UTs
(As per Standard List attached)



प्रीति सूदन, आईएस
सचिव

PREETI SUDAN, IAS
Secretary



भारत सरकार
स्वास्थ्य एवं परिवार कल्याण विभाग
स्वास्थ्य एवं परिवार कल्याण मंत्रालय
Government of India
Department of Health and Family Welfare
Ministry of Health and Family Welfare

D.O.No. Z.28015/42/2020 – EMR

Dated: 1st April, 2020

Dear Colleague,

The Hon'ble Supreme Court of India while disposing the Writ Petitions No. 468/2020 & 469/2020 in public interest for redressal of grievances of migrant labourers in different parts of country has given the following directions -

- i) The migrant workers in Relief camps /shelter homes should be provided adequate medical facilities besides proper arrangements for food, clean drinking water and sanitation.
- ii) The trained counsellor and/or community group leaders belonging to all faiths will visit the relief camps/shelter homes and deal with any consternation that the migrants might be going through. This shall be done in all the relief camps/shelter homes wherever migrants are located in the country. A detailed guidelines to deal with psychosocial issues among migrants has been placed on the website of the Ministry at the link <https://www.mohfw.gov.in/pdf/RevisedPsychosocialissuesofmigrantsCOVI D19.pdf>
- iii) The anxiety and fear of the migrants should be understood by the Police and other authorities and they should deal with the migrants in a humane manner.
- iv) The State Governments/Union Territories should endeavour to engage volunteers along with the police to supervise the welfare activities of the migrants and all concerned to appreciate the trepidation of the poor men, women and children and treat them with kindness.

2. All states are accordingly requested to take necessary action and submit a compliance report to the directions of the Hon'ble Supreme Court.

Wern up
Yours sincerely,

P. Sudan
(Preeti Sudan)

Chief Secretaries of all States/UTs.

Copy to: Shri A.K. Bhalla, Home Secretary, Ministry of Home Affairs, South Block,
New Delhi-110001.